

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:2329  
ANSWERED ON:06.03.2003  
KACHIGUDA-BANGALORE EXPRESS ACCIDENTS  
PRABHA RAU

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether report of inquiry into the accident of Kachiguda- Bangalore Express on December 20, 2002 in Andhra Pradesh, submitted by the Commissioner of Railway Safety has been examined by the Government;
- (b) if so, the details thereof including the cause of the accident;
- (c) the action taken against the persons found to be responsible for this accident;
- (d) the number of persons died/injured in the accident; and
- (e) the financial assistance provided to the next of kin and to the persons injured etc.?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA)

- (a) to (c) : Commissioner of Railway Safety, South Central Circle has submitted preliminary inquiry report into the derailment of 7685 Kachiguda-Bangalore Express on 21.12.2002, wherein he has concluded that the train derailed 'due to tampering with the track' and the accident falls under the category of "tampering with track by persons other than Railway Staff." Detailed examination of final inquiry report, when received, will be undertaken by the Zonal Railway.
- (d) : 19 persons died and 78 persons were injured in this unfortunate accident.
- (e) : Compensation for death or injury of Rail passengers in train accidents are decided by Railway Claims Tribunal. Compensation will be paid soon after the claims are decreed by the Tribunal. However, ex-gratia amounting to Rs.22.90 lakhs has been paid to the victims of the accident to take care of their immediate needs.